

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 23
(IB)-243(PB)/2023

IN THE MATTER OF:

State Bank of India	...	Applicant/Petitioner
Vs		
Bareilly Highways Project Limited	...	Respondent

Order under Section 7 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 16.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. P. Nagesh, Sr. Adv. Mr. Siddharth Sangal, Mr. Chirag Sharma, Mr. Akshay Sharma, Advs.
For Respondent : Mr. Sunil Fernandes, Sr. Adv., Mr. Apoorv Agarwal, Mr. Rajshree, Ms. Divya Verma, Mr. Manav Goyal, Advs.

ORDER

Heard Ld. Sr. Counsel Mr. P. Nagesh for the petitioner (State Bank of India) on facts of the case based on the list of dates and events.

At the request, list the matter for continuation of submission/argument by Mr. Sunil Fernandes, Sr. Counsel for the Respondent **on 23.07.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

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(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)